

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 346 of 2018

IN THE MATTER OF:

Union of IndiaAppellant

Vs

Infrastructure Leasing &
Financial Services Ltd. & Ors.Respondents

Present

For Appellant:

**For Respondents: Mr. Raunak Dhillon and Mr. Karan Khanna,
Advocates for IL&FS.**

Mr. Vishnu Sharma, Advocate for NOIDA Authority.

With

Company Appeal (AT) No. 347 of 2018

IN THE MATTER OF:

Infrastructure Leasing and
Financial Services Ltd.Appellant

Vs

Union of India & Ors.Respondents

Present

**For Appellant: Mr. Raunak Dhillon and Mr. Karan Khanna,
Advocates.**

For Respondents: Mr. Vishnu Sharma, Advocate for NOIDA Authority.

With

Company Appeal (AT) No. 256 of 2019

IN THE MATTER OF:

Somany Provident Fund InstitutionAppellant

Vs

Union of India & Ors.Respondents

Present

For Appellant: Mr. Pranav Sarthi, Advocate.

For Respondents: Mr. Vishnu Sharma, Advocate for NOIDA Authority.

ORDER

30.03.2020 Upon requests for urgent listing of cases having been made telephonically to Registrar of this Appellate Tribunal from various persons, who were unable to physically file the same on account of complete lockdown declared by Government with effect from 25th March, 2020, we take *suo moto* cognizance of the unprecedented situation arising out of spread of COVID19 virus declared pandemic. Having regard to the hardships being faced by various stakeholders as also the legal fraternity, which go beyond filing of Appeals/ cases, which has already been taken care of by the Hon'ble Apex Court by extending the period of limitation with effect from 15th March, 2020 till further order/s in terms of order dated 23rd March, 2020 in *Suo Motu Writ Petition (Civil) No(s).03/2020*, inasmuch as certain steps required to be taken by various Authorities or to comply with various provisions, this Appellate Tribunal in exercise of powers conferred by Rule 11 of National Company Law Appellate Tribunal Rules, 2016 do hereby order as follows: -

- (1) That the period of lockdown/ shutdown ordered by the Central Government and the State Governments shall be excluded for the purpose of counting the period of 90 days as has been ordered by this Appellate Tribunal vide judgment dated 12th March, 2020 passed in Company Appeal (AT) Nos. 346 & 347 of 2018 and Company Appeal (AT) No.256 of 2019
- (2) All these Appeals will not be listed on 14th April, 2020 as ordered earlier. Next date of hearing will be notified later.

A copy of this order be also communicated to Secretary, Ministry of Corporate Affairs, New Delhi for information.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**